

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 161
(TO BE ANSWERED ON 24.02.2016)

REDUCING CHIEF VIGILANCE OFFICERS

161. SHRI K.N. RAMACHANDRAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has proposed to reduced the number of Chief Vigilance Officers;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the number of Ministries in which one CVO is looking after presently and the arrangement made after reduction;
- (d) whether the Government could manage the affairs with one CVO; and
- (e) if not, the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The Government has constituted a Committee, under the chairmanship of Additional Secretary, Department of Personnel and Training (DoPT) to take a holistic view and submit a report that recommends reassessment of Chief Vigilance Officers (CVO) positions in Central Public Sector Enterprises (CPSEs) and other organizations under Ministries/ Departments and rationalization of pay and allowances of CVOs.

The Committee in its report has recommended continuation of some posts in existing level, upgradation/ downgradation/ clubbing/ additional charge of some posts based on inputs received from various Ministries/ Departments and Central Vigilance Commission (CVC).

(c) to (e): At present 151 posts of CVOs in CPSEs and other organizations falling under various Ministries/ Departments are filled by DoPT. The CVOs in CPSEs etc. are appointed after taking concurrence of CVC and the concerned Administrative Ministry of the CPSEs/ concerned organizations and with the approval of the Competent Authority. Whenever any situation arises where a vacancy of CVO cannot be filled up due to non-availability of suitable officers or any other exigencies, such posts of CVOs are operated on additional charge basis, till the time a regular CVO is posted, for smooth functioning of vigilance administration.

As and when a proposal for appointment of CVO is received from Ministries/ Departments, expeditious action is taken to fill up the vacancy.
